

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

DA NO. 811/91 .. Date of decision: 20.08.92  
Sh. Inder Singh .. Applicant  
Sh. A.S. Grewal .. Counsel for the applicant

Versus

Union of India .. Respondents  
Commr. of Police.  
Ms. Geetha Luthra .. Counsel for the respondents

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)  
Hon'ble Sh. B.N. Dhoundiyal, Member (A)

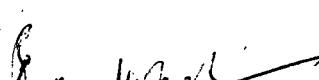
1. Whether the Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporters or not ? No

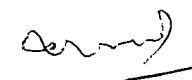
JUDGEMENT (Oral)

(Delivered by Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

The learned counsel for the applicant states that the applicant is no longer interested to pursue the present application as his grievances have been redressed by the respondents. In view of this, the application is disposed of without passing any order. Let a copy of this order be given to the 1d. counsel for the applicant immediately.

There will be no order as to costs.

  
( B.N. Dhoundiyal )  
Member (A)

  
( P.K. Kartha )  
Vice Chairman (J)